

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3951
ANSWERED ON:20.03.2015
EXPLOITATION OF CHILDREN
Shetty Shri Gopal Chinayya

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the cases of abuse/exploitation/sexual exploitation of children including street children, children in circus and schools across the country have come to the notice of the Government during each of the last three years and the current year, if so, the details thereof, States/UT-wise;
- (b) whether the cases of abuse/exploitation of children through child pornography and internet have also come to the notice of the Government across the country during the said period, if so, the details thereof, State/UT-wise;
- (c) whether the Government/National Human Rights Commission has conducted any study in this regard, if so, the main recommendation of such study report along with their implementation status;
- (d) the schemes/programmes being implemented by the Government to protect, rehabilitate such children and to restore their self confidence along with the number of children benefited from such schemes/programmes across the country during the said period, State/UT-wise; and
- (e) the other steps taken/being taken by the Government to protect rights of children in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI MANEKA SANJAY GANDHI)

- (a): As per data available with National Crime Records Bureau (NCRB), Ministry of Home Affairs a total of 33,052 cases, 38172 cases and 58224 cases were registered under crime against Children during 2011,2012 and 2013 respectively. NCRB collects data only on Child Rape. Data on rape of street children and children in circus and schools is not maintained separately by NCRB. State/UT-wise cases registered, charge-sheeted, cases convicted, persons arrested, persons charge- sheeted and persons convicted under child rape during 2011-2013 is at Annexure-I. As per available Monthly Crime Statistics, State/UT wise cases registered under child rape during 2014 is at Annexure-II.
- (b): As per data available with NCRB, the State/UT-wise cases reported under section 67 of IT Act (obscene publication/transmission in electronic form) during 2011-2013 is at Annexure-III. The data on cases of abuse of children through child pornography and internet is not maintained separately.
- (c): The Ministry of Women and Child Development and National Human Rights Commission have not conducted any study on cases of abuse/exploitation of children through child pornography and internet.
- (d): The Ministry of Women and Child Development is already implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) through State Governments/UT Administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection, including street children. ICPS provides for setting up of Open Shelters for providing care and rehabilitation services to children in need of care and protection, including street children, in urban and semi urban areas. The programmes and activities at these Open Shelters inter-alia include age-appropriate education, access to vocational training, recreation, bridge education, linkages to the National Open School Programme (NOSP), health care, counselling etc. The details of beneficiaries under the scheme is at Annexure-IV.
- (e): The Government has taken several legislative and policy measures to protect child rights in the country. It is already implementing several laws, policies and programmes for protection of child rights in the country. A some of the key legislative and policies measures are:-
1. Enactment of Commissions for Protection of Child Rights Act, 2005 for setting up of National Commission for Protection of Child Rights (NCPDR) and State Commissions for Protection of Child Rights (SCPCR).
 2. The Juvenile Justice (Care and Protection of Children) Act of 2000 amended in 2006 and 2011 and Juvenile Justice (Care and Protection of Children) Bill 2014.
 3. The Prohibition of Child Marriage Act, 2006.
 4. The Protection of Children from Sexual Offences Act, 2012.
 5. National Policy for Children, 2013.
 6. National Early Childhood Care and Education (ECCE) Policy, 2013.

7. The right of Children to Free and Compulsory Education (RTE) Act, 2009.
8. Child Labour (Prohibition & Regulation) Amendment Bill, 2012.

The following Schemes are also being implemented:-

- (i) Integrated Child Protection Scheme (ICPCS).
- (ii) Indira Gandhi Matritva Sahyog Yojana (IGMSY).
- (iii) Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (Sabla).
- (iv) Restructured Integrated Child Development Scheme (ICDS).
- (v) Rajiv Gandhi National Creche Scheme
- (vi) Ujjawala
- (vii) Childline and Track Child.
- (viii) Multi-sectoral programme to address Maternal and Child under nutrition.
- (ix) Beti Bachao Beti Padhao.